

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
RAJPAL AUTOLINK PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	Rajpal Autolink Private Limited
2	Date of incorporation of corporate debtor	07 October 2011
3	Authority under which corporate debtor is incorporated / registered	Roc-Gwalior
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN:- U50100MP2011PTC026888
5	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 5, Prakash Apartment 5, Palsikar Colony Indore Mp 452007
6	Insolvency commencement date in respect of corporate debtor	18th June 2020 (Copy Of Order Received By Interim Resolution Professional On 26th June, 2020)
7	Estimated date of closure of insolvency resolution process	14th December, 2020 (180 Days From The Date Of Commencement Of Insolvency)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name:- Mr. Navin Khandelwal, Reg. No.:- IBBI/PA-001/IP-P00703/2017-2018/11301
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email-id:- navink25@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email-id:- cjrpalpal@gmail.com
11	Last date for submission of claims	09th July, 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable As Per Information Available With IRP Till Date
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link : https://ibbi.gov.in/downloadform.html Physical Address: As Per Point 10 Not Applicable As Per Information Available With IRP Till Date

Notice is hereby given that The National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of The Rajpal Autolink Private Limited, Indore on 18.06.2020

The Creditors of Rajpalautolink Private Limited, Indore, are hereby called upon to submit their claims with proof on or before 09th July, 2020 to the Interim Resolution Professional at the Address Mentioned Against Entry No. 10.

The Financial Creditors shall submit their claims with proof by Electronic Means Only. All Other Creditors May Submit The Claims With Proof In Person, By Post Or By Electronic Means.

The Claim May Be Submitted In Their Specified Forms- Form B –operational Creditor (other Than Workmen/employee); Form C –financial Creditor; Form Ca –financial creditor in A Class, Form D – Workmen/employee; Form E- Authorized Representative Of Workmen/employee & Form F – Other Creditors.

Submission Of False Or Misleading Proofs Of Claim Shall Attract Penalties.

Navin Khandelwal
Interim Resolution Professional
In The Matter Of Rajpal Autolink Private Limited
Regn No.:- IBBI/PA-001/IP-P00703/2017-2018/11301

Date:-28/06/2020
Place:- Indore

Navin Khandelwal